

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3671**

TO BE ANSWERED ON THE 10TH DECEMBER, 2019/ AGRAHAYANA 19, 1941 (SAKA)

TRUST FOR AYODHYA TEMPLE

**3671. SHRI CHIRAG KUMAR PASWAN:
SHRI SUNIL KUMAR SINGH:
MS. MALA ROY:
SHRI SUDHAKAR TUKARAM SHRANGARE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal for setting up a new Trust for development of Ayodhya and construction of Ram Mandir and if so, the details thereof;

(b) the time by which the Government is likely to set up the Trust for construction of Ram Mandir in Ayodhya;

(c) whether the Government has formulated any action plan in this regard, if so, the details thereof and if not, the reasons therefor; and

(d) whether the layout of Ram Mandir has been prepared for the construction and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d): The directions of Hon'ble Supreme Court in its judgment dated 09.11.2019 in Civil Appeal Nos. 10866-67 of 2010 in the Ram Janma Bhoomi-Babri Masjid matter include formulation of a scheme by the Central Government with necessary provisions for setting up of a Trust with a Board of Trustees or any other appropriate body, the functioning of the Trust, the powers of the Trustees, transfer of land to the Trust and all necessary, incidental and supplemental matters. Central Government is duty bound to act as per the directions and orders of the Hon'ble Court, within the stipulated timeframe.
